

THE INDIAN RAILWAYS (AMENDMENT) ACT, 1985

No. 47 OF 1985

[2nd September, 1985.]

An Act further to amend the Indian Railways Act, 1890.

BE it enacted by Parliament in the Thirty-sixth Year of the Republic of India as follows:—

1. This Act may be called the Indian Railways (Amendment) Act, 1985.

Short
title.

2. In section 100B of the Indian Railways Act, 1890,—

Amend-
ment of
section
100B of
Act 9
of 1890.

(i) for the words “five hundred rupees”, the words “two thousand rupees” shall be substituted;

(ii) the following provisos shall be inserted at the end, namely:—

“Provided that in the absence of special and adequate reasons to the contrary to be mentioned in the judgment of the court, where a railway servant or any other person without authority in this behalf, causes to be obstructed any train by tampering with, disconnecting or otherwise interfering in any other manner with its hose-pipe, he shall be punishable with imprisonment for a term which shall not be less than six months and with fine which shall not be less than five hundred rupees:

Provided further that where a railway servant or any other person without authority in this behalf, obstructs or causes to obstruct any train or rail car carrying passengers or any goods train by squatting, picketing or during a *Rail Roko* agitation or *Bandh* or by alarm chain pulling or tampering with signal gear or otherwise, he shall be punishable with imprisonment for a term which shall not be less than three months (ninety days) or with fine which shall not be less than one thousand rupees.”.